COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

DFR NO. 166 OF 2018

Dated : 12th April, 2018

Hon'ble Mr. Justice N.K. Patil, Judicial Member Present: Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Power Grid Corporation of India Ltd. Vs.		Appellant(s)
Central Electricity Regulatory Commission	on & Ors.	Respondent(s)
Counsel for the Appellant (s) :	Mr. Sitesh Mukherjee Mr. Divyanshu Bhatt	
Counsel for the Respondent(s) :	Mr. Alok Shankar for R-2 Ms. Pratiksha Mishra for R-3	
	Ms. Swapna Seshad	lri for R-15

ORDER

The learned counsel, Mr. Alok Shankar, appearing for the respondent, accepts notice on behalf of the second Respondent, Ms. Pratiksha Mishra, accepts notice on behalf of the third Respondent, Ms.Swapna Seshadri, accepts notice on behalf of the fifteenth Respondent. Other respondents, though served, unrepresented.

Learned counsel appearing for the Appellant, prays for two weeks' time to enable him to file additional affidavit, explaining the delay in filing the appeal.

Submissions made by the learned counsel appearing for the appellant, as state above, are placed on record.

Learned counsel appearing for the Appellant is granted two weeks' time to file additional affidavit, explaining the delay in filing the appeal.

List the matter on 01.05.2018, as requested by the learned counsel appearing for the appellant.

(S.D. Dubey) **Technical Member** pr/kt

(Justice N.K. Patil) **Judicial Member**